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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Decided on: May 14, 2015

+ ITA 16/2013
DIRECTOR OF INCOME TAX (EXEMPTION)

..... Appellant

Through: Mr.N.P.Sahni, Sr.Standing Counsel
and Mr.Nitin Gulati,Jr.Standing
Counsel.

versus

IILM FOUNDATION (NEW) Respondent

Through: Mr.Sandeep Mittal, Adv.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE R.K.GAUBA

MR. JUSTICE S. S. RAVINDRA BHAT

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For detailed judgment, the decision dated 14.05.2015 in ITA
No.1312/2010 may be referred to.

S. RAVINDRA BHAT, J

R.K.GAUBA, J

MAY 14, 2015

mr